

**N THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO.360/2016**

**IN THE MATTER OF:**

Maharashtra Tourism Development Corporation .... Applicant/petitioner  
Vs.  
Luxury Train Pvt. Ltd. .... Respondent

**Order under Section 439(1)(b) of the Companies Act, 2016**

**Order delivered on 20.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Gourab Banerji, Sr. Adv.  
Sri Harsha Peechara, Mr. Ashish Tiwari,  
Mr. Subhro Mukherjee, Advocate  
For the Respondent :

**ORDER**

The name of the Insolvency Professional is from the old list. Learned Counsel for the petitioner requests for a short adjournment to check and then file appropriate affidavit.

List the matter on 28<sup>th</sup> July, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**